

ITEM NO.303

Court 4 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 17467/2021

(Arising out of impugned final judgment and order dated 30-07-2021 in LPA No. 213/2021 passed by the High Court Of Delhi At New Delhi)

NARESH KUMAR SHARMA

Petitioner(s)

VERSUS

PARALYMPIC COMMITTEE OF INDIA & ORS.

Respondent(s)

Date : 02-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

Mr. Vikas Singh, Sr. Adv.  
Mr. Nitin Saluja, AOR  
Mr. Deepeika Kalia, Adv.  
Mr. Kapish Set, Adv.  
Mr. Mrityunjai Singh, Adv.  
Mr. Abhijeet Kr. Pandey, Adv.  
Mr. Satyam Rajput, Adv.  
Mr. Amit Kr. Sharma, Adv.

For Respondent(s)

Mr. K.M. Nataraj, Ld. ASG  
Mr. Amrish Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

This matter has been urgently placed before this Bench in terms of order passed by the Bench presided over by Hon'ble the Chief Justice of India, today.

When the matter was taken up at 2:00 p.m., we had

asked the advocate-on-record for the petitioner to immediately contact and inform the advocate who had appeared for the respondents in the High Court, that the matter will be taken up today at the end of the Board. The matter was accordingly taken up after some time at the end of the Board.

Mr. Vikas Singh, learned senior counsel appearing for the petitioner states that his colleague Mr. Satyam Rajput, advocate had personally contacted the President of the Respondent No. 1-Paralympic Committee of India (for short 'Committee') and apprised about the proceedings, including that it would be taken up for hearing by Court immediately. Despite that intimation, no appearance has been made on behalf of the Respondent No. 1-Committee.

Mr. K.M. Nataraj, learned Additional Solicitor General appears for the respondent No. 3- Ministry of Youth Affairs and Sports. He submits that the Government will abide by the directions, as may be passed by this Court but it is for the Committee to recommend the names of the participants.

Mr. Vikas Singh, learned senior counsel points out that today is the last day for sending the names of the

participants.

In view of the urgency and, more particularly, in light of the observations made in paragraph 14 and 15 of order dated 27.07.2021 passed by the learned Single Judge of the High Court of Delhi at New Delhi in Writ Petition(C) No. 6825 of 2021, *prima facie*, the petitioner ought to have succeeded before the High Court and appropriate directions should have been issued to respondent No.1-Committee.

For the time being, we direct the respondent No.1-Committee to recommend the name of petitioner (Naresh Kumar Sharma) as additional participant/additional entry for Men's 50m Rifle Position SH1, at the 2020 Tokyo Paralympics without any exception and report compliance in that behalf by tomorrow, i.e., 03.08.2021.

Rest of the issues and directions as may be necessary can be considered tomorrow, i.e., 03.08.2021.

Advance copy of the petition be served on the respondents, including the Standing Counsel for the concerned respondents.

List this matter tomorrow, i.e., 03.08.2021 before appropriate Bench.

Copy of this order be forwarded to the President,  
Paralympic Committee of India through email for  
information and necessary action forthwith.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
COURT MASTER (NSH)